

IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT V, MUMBAI BENCH

C.P. (IB) 1418/MB/C – V/2019

CORAM:

SMT. SUCHITRA KANUPARTHI  
MEMBER (J)  
SHRI. V. NALLASENAPATHY  
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 09.07.2020

NAME OF THE PARTIES: DBL Ventures Pvt. Ltd.  
V/s  
Calchem Industries India Ltd.

Section 9 of the Insolvency and Bankruptcy Code, 2016.

ORDER

2. CP (IB) 1418/MB/C – V/2019

Mr. Niraj Shah, counsel for the petitioner submits that already CIRP petition against this Corporate Debtor was admitted by an order of this tribunal dated 25/09/2019 in CP (IB) No. 2092/2018.

Counsel further submits that the petitioner herein has already filed his claim before the Interim Resolution Professional appointed in the said CP (IB) No. 2092/2018.

Hence this petition is dismissed as infructuous.

**Sd/-**

V. NALLASENAPATHY  
Member (Technical)

**Sd/-**

SUCHITRA KANUPARTHI  
Member (Judicial)